

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

218. IA/3609/2023 IN C.P. (IB)/461(MB)2021

**IN THE MATTER OF**

Meena Sakariya

VS

HReck Engineers Private Limited

Section 9 of the Insolvency & Bankruptcy Code, 2016

**Order Delivered on 25.04.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant: Adv. Prapti Singh (VC)

For the Respondent No. 2 & 3: Ankit Ujjwal (VC)

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**ORDER**

**I.A. 3609/2023**

The Ld. Counsel for the applicant submits that the COC is in the process of considering the plan given by the corporate debtor who is stated to be MSME. In view of the same, the Ld. Counsel for the applicant prays for adjournment.

Allowed as prayed for. Adjourned to **14.05.2024.**

Sd/-  
MADHU SINHA  
Member (Technical)  
Shubham

Sd/-  
REETA KOHLI  
Member (Judicial)